

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).4876/2011

(From the judgement and order dated 04/04/2011 in CACRL
No.20/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SANJOY NARAYAN EDITOR IN CHIEF HINDUSTAN Petitioner(s)

VERSUS

HON. HIGH COURT OF ALLAHABAD THR. R.G. Respondent(s)

(With appln(s) for stay and office report)

Date: 18/08/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mrs. Shakun Tiwari, Adv.
Mr. Amit Anand Tiwari, Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra, Adv.
Mr. Vibhu Tiwari, Adv.

UPON hearing counsel the Court made the following
O R D E R

There is a request on behalf of the counsel appearing for
the petitioner. At request adjourned to 24.08.2011.

Mr. Ravi Prakash Mehrotra, Advocate is present in Court
despite the fact that his name is not shown in the cause list.

(NAVEEN KUMAR)
COURT MASTER

(RENU DIWAN)
COURT MASTER